Annexure-6

Name of the corporate debtor: KKSpun India Limited; Date of commencement of CIRP: 11-07-2025; List of creditors as on: 10.11.2025

List of operational creditors (Employees) (Amount in₹)

			Name of employee	Identification No.	Details of claim received			Details of claim admitted				Amount of	Amount of any	Amount of	Amount of	
S	il.	Name of authorised representative, if any				Amount claimed		Amount of claim	Nature of claim	Whether related	% of voting share in CoC, if		mutual dues that	claim under verification	claim not admitted	Remarks, if any
N	o.															
								admitted	Ciaiii	party?	applicable	Cialili	off	vermeation	aumitteu	
	1	NA	Ankur Singhal	NA	18-07-2025	₹	1,97,784.00	-	Operational creditor	-	-		-	₹ 1,97,784.00	ı	-
,	2	NA	Pawan Kumar Tiwari	NA	23-07-2025	₹	39,355.00	-	Operational creditor	-	-	•	-	₹ 39,355.00	ī	-
,	3	NA	Rohit Gupta	NA	22-07-2025	₹	3,00,000.00	-	Operational creditor	-	-	-	-	₹ 3,00,000.00	-	-
				Total		₹	5,37,139.00	0		-	-	-	-	₹ 5,37,139.00	-	-

Notes to list of creditors

1. As per Regulation 14 of IBC 2016-

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, induding the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

- 2. Claims have been provisionally admitted by IRP I RP on the basis of records / documents submitted by the creditors, as the updated books of accounts of the Corporate Debtor are still not made available to IRP/RP
- 3. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information I evidence I clarification which may be received subsequently and which warrant such revision/substantiation/mod
- 4. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the daims under further verification.